

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
SPECIAL BENCH**

(IB)-359(PB)/2017

**IN THE MATTER OF:**

**Geo Metal Resources Pvt. Ltd. & anr. .... APPLICANT / PETITIONER**  
**Vs**  
**ABW Infrastructure Pvt. Ltd. .... RESPONDENT**

**SECTION:**

**Under Section 7 of Insolvency & Bankruptcy Code 2016**

**Order delivered on 06.10.2017**

**Coram:**

**R. VARADHARAJAN  
HON'BLE MEMBER (JUDICIAL)**

**S. K. MOHAPATRA  
HON'BLE MEMBER (TECHNICAL)**

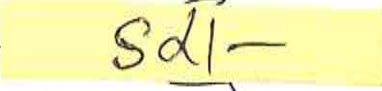
**For the APPLICANT / PETITIONER :- Mr. Ashish Virmani, Advocate  
Ms Tanisha Khaitan, Advocate**


**For the RESPONDENT :- Mr. Saurabh D. Karan Singh, Advocate**

**ORDER**

Learned Counsel for the parties are present. It is represented by the Learned Counsel for the Petitioner that in compliance with the directions issued by this tribunal dated 28.09.2017, a copy of the application alongwith the annexures has been served on the Corporate Debtor. Mr. Saurav D. Karan Singh, Advocate has put in his appearance on behalf of the Corporate Debtor and seeks sometime to file reply to the petition. For the said purpose ten days' time is granted with a copy in advance to be served on the Learned Counsel for the Petitioner. Petitioner's to file its rejoinder, if any, within a week thereafter.

Post the matter on 27<sup>th</sup> October 2017.

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**S. K. MOHAPATRA  
HON'BLE MEMBER (TECHNICAL)**

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**R. VARADHARAJAN  
HON'BLE MEMBER (JUDICIAL)**